

[English]

**Levy on export of Basmati Rice by EEC**

\*344. SHRI BIRINDER SINGH :  
SHRI V. TULSIRAM :

Will the Minister of COMMERCE be pleased to state :

(a) the total export of basmati rice and other superfine varieties of rice to European Economic Community market;

(b) whether Government are searching other favourable markets for export of rice and if so, the details thereof; and

(c) the States which will be affected as a result of reduction in export of rice to EEC ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) India's exports of Basmati Rice to the European Economic Community (EEC) during 1985-86 are estimated at 12098 tonnes valued at Rs. 9.27 crores.

(b) The main markets for our Basmati rice are Middle East and USSR. Exports to the European Economic Community have varied between 5 per cent to 6.5 per cent of our total exports during the last three years.

(c) The European Economic Community has yet to take a decision on the reported proposal to reduce the existing import levy on basmati rice by 50 per cent for imports upto a total quantity of 15,000 tonnes per annum, regardless of the country of origin. The proposed reduction will improve the competitiveness of our basmati rice in the Community Market.

**Delay in recovery/Non-recovery of bank loan from SC/ST communities**

\*345. SHRI ANADI CHARAN DAS :  
Will the Minister of FINANCE be pleased to state :

(a) whether any study has been undertaken by Government to ascertain the reasons for delay in recovery or non-recovery of

bank loans from Scheduled Caste/Scheduled Tribe communities; and

(b) if so, the salient features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Reserve Bank of India has reported that no specific study has been undertaken to ascertain reasons for delay in the recovery or non-recovery of dues from SC/ST communities.

[Translation]

**Disbursement of award to employees of Anti-Tax Evasion Department**

3216. SHRI SIMON TIGGA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that awards worth about Rs. 50 lakhs have not yet been disbursed to the employees of the Anti-Tax Evasion Department in the Directorate of Revenue Intelligence to which they were entitled for apprehending tax evasion cases worth about Rs. 11 crores last year;

(b) if so, details in this regard; and

(c) the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). In respect of Central Excise tax evasion cases detected by the Directorate of Anti-Evasion in 1985. 71 Show Cause Notices have been issued demanding duty of Rs. 2103.79 lakhs. Advance rewards to officers become due under existing instructions after issue of show cause notice subject to the sanctioning authority's satisfaction that the evasion will be sustained in adjudication and first appeal. Advance rewards could not be considered on this basis in respect of 27 cases. In respect of 20 cases advance rewards of Rs. 11,78,825/- have been sanctioned to 152 officers of the Anti-Evasion Directorate.

[English]

**Tax on foreign contribution received by non-official religious organisations**

3217. SHRI CHINTAMANI JENA :  
Will the Minister of FINANCE be pleased to state :